

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00966/2019

Dated Tuesday the 23rd day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

S.Sadagopal,
S/o. E. Seetharaman,
No. 27, Appollo Armstrong Nagar 3rd Street,
Chinnanathur, Chennai 68.Applicant

By Advocate M/s. V. Vijay Shankar

Vs

1.The Union of India,
rep by Director General,
Archaeological Survey of India,
Janpath, New Delhi.

2.The Director,
Epigraphy,
Archaeological Survey of India,
Mysore 570017.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To direct the respondents to refix the applicant's pay on promotion as Work Assistant Grade 1 pursuant to the judgment of the Karnataka High Court in WP 54885/2013 dated 18.02.2016 and extend the benefit of refixation of pay as Junior Accounts Officer in terms of OM dated 16.10.2015 and consequently revise his pay and pension and grant him all arrears in the light of the representation dated 28.11.2018 and 15.01.2019 and pass such other order or orders as may be deemed fit and thus render justice."

2. It is submitted that the applicant has made representations dt. 28.11.2018 & 15.01.2019 with regard to his grievance before the appropriate authority which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation in accordance with relevant rules and regulations within a time limit to be stipulated by this Tribunal.
3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
4. In view of the limited submission made, **we deem it appropriate to direct the competent authority to consider the representations of the applicant dt. 28.11.2018 & 15.01.2019 in accordance with the relevant rules & regulations and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.**
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

23.07.2019

SKSI